

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

ORIGINAL APPLICATION No 89 of 2020

Sri Sunkara Swamy Naidu

....Applicant(s)

Versus

The State of Andhra Pradesh,

Rep. by its Chief Secretary, and others

....Respondent(s)

**ACTION TAKEN COMPLIANCE REPORT FILED BY THE
DISTRICT COLLECTOR KAKINADA**

DATE- 4-11-2023



**M/s MADHURI DONTI REDDY
ADVOCATE**

**STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH
A.P. POLLUTION CONTROL BOARD**

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[Counsel for 1,3 &4 Respondents](#)

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It is certified that all the documents contained in the above annexure are true copies.

Date: 4 -11-2023

Further Action taken report filed by the District Collector, Kakinada District, Kakinada before the Hon'ble National Green Tribunal (SZ), Chennai on the order dated 27.09.2022 in OA No.89/2020.

It is submitted that this application is filed by the applicant Sri Sunkara Swamy Naidu Welfare Organisation, Represented by its President Sunkara Karthik alleging illegal closure of Nalla in Sunkarapalem (V) of Tallarevu (M) of Kakinada District of Andhra Pradesh. According to the applicant the Nalla passes through Sunkarapalem village of Tallarevu mandal of Kakinada District and also Yanam, Puducherry Union Territory.

Brief details of the case:

1. On a petition no. OA 89/2020 filed before the Hon'ble National Green Tribunal and pursuant to the orders of the Hon'ble National Green Tribunal, SZ, Chennai a detailed survey has been conducted to identify encroachments in the Nalla at Sy.Nos.123 & 125 of Sunkarapalem village of Tallarevu mandal for finding encroachments
2. As submitted previously, the then Tahsildar, Tallarevu issued notices to all the encroachers u/s 7 of AP Land Encroachment Act, 1905 during March 2022 and taken up removal of encroachments. A total number of 130 coconut trees, several other temporary sheds and other thatched houses erected in the drain poramboke in R.S.No.125 of Sunkarapalem village of Tallarevu mandal were removed by incurring an expenditure of Rs.1,47,000/-. The water Hyacinth (Weed) developed in the Nalla was also removed.

Orders of the Hon'ble NGT in O.A No.89/2020 dated 27.09.2022:

At this stage the Hon'ble National Green Tribunal while disposing the OA 89/2020 issued certain directions for restoration of the water channel/ estuary to its original position by removing the encroachments and constructions developed in the channel besides implementing Solid Waste Management rules 2016 and Liquid Waste Management to avoid dumping of waste and discharge of untreated sewage into the water channel.

Present Status and follow up action taken:

Pursuant to the orders of the Hon'ble NGT the District Gram Panchayat Officer, Kakinada was instructed for removal of the encroachments as the Executive Authority i.e., Panchayat Secretary concerned is authoritative person for removal of encroachments in the communal and other porambokes vested with the Gram Panchayat as per G.O.Ms.No.188, (PR &RD) Dept, dated 21.07.2011.

The District Water Resource Officer & Executive Engineer, Drains, Kakinada reported that the Nalla is a local drain formed at Sunkarapalem village with the surplus water discharged by the local residents.

Now the Panchayat Secretary, Sunkarapalem submitted the action taken report through the District Gram Panchayat Officer, Kakinada. The Tahsildar, Tallarevu has also submitted the action taken report through the Revenue Divisional Officer, Kakinada.

The contents of their report are briefed as follows.

1. The then Tahsildar, Tallarevu has issued notices for removal of encroachments in the Nalla existed in Sy.No.123 & 125 of Sunkarapalem village of Tallarevu Mandal during March, 2022 and taken up for removal of encroachments and submitted a report for onward submission to the Hon'ble NGT.
2. This Nalla existed in Sy.No.123 & 125 of Sunkarapalem village was initially formed with the residual used water drained from the residential houses of Kanakalapeta village of Yanam of Puducherry state and passed through the Sy.No.123 & 125 of Sunkarapalem and entered into Yanam town. Hence it is a local drain. The water hyacinth (weed) is formed regularly within 30 to 45 days from its removal and in rainy season it is usually reformed within 20 days only from the date of removal. The Panchayat authorities have removed the water hyacinth during 2023 in two times soon after receipt of orders from the Hon'ble NGT.
3. Regarding removal of encroachments the then Tahsildar has removed 130 coconut trees on the western side of the existing Yanam - Draksharama road during June 2022 ie., prior to receipt of orders of Hon'ble NGT.
4. Subsequently pursuant to the orders of the Hon'ble NGT, the Panchayat Secretary, Sunkarapalem has taken up removal of encroachments after identifying the quantum of encroachments in the nalla and removed 45 coconut trees existing in the Nalla on the eastern side of the existing Yanam- Draksharama road.
5. 19 encroachers who have resorted to occupy the Nalla land @ Ac. 0.02 cts each levelled the land and constructed bathrooms etc., and also grown Coconut trees. A total number of 15 bathrooms and one shed with iron sheets along with the coconut trees (45) mentioned above were removed during August 2023. The developments made by the encroachers to level the lands were also removed and the lands were brought into the original level for preserving the surplus, drain/rain water to avoid further encroachments in the Nalla.
6. A total number of 22 RCC buildings with permanent residence are available and still to be removed. These are residential houses constructed by the BPL families who have taken possession certificates from the Revenue authorities and housing loans from the AP State Housing Corporation Limited. These individuals have

represented that they have constructed houses 20 years back and residing with families and they have got assessment from the Gram Panchayat and electrical connections and that they have taken possession certificates from the then Revenue authorities for the extents occupied by them by way of dwelling units. On the notices given for removal of encroachments, they requested to continue them and that they will suffer a lot to procure sites and construct houses if the present houses are demolished as they have constructed the same with housing loans.

7. Since all these encroachers are come under BPL category and provided with water taps, electrical connections and connectivity with CC roads, they were provided alternate sites at Gadimoga Panchayat to these encroachers. But, the land offered to them is low lying and is to be levelled up to 5 feet to take up construction. Levelling will be taken up after sanction from the Government.

The Panchayat authorities as well as Revenue authorities finally reported that a total number of 130 coconut trees, haystacks and temporary sheds were removed on the western side of the existing the Yanam-Draksharama Road during June 2022 i.e., prior to receipt of orders from the Hon'ble NGT dated 27.09.2022 and subsequently removed 45 coconut trees, 15 bathrooms and one shed with iron sheets were removed on the eastern side of the existing Yanam-Draksharama Road during August 2023 pursuant to the orders of the Hon'ble NGT dated 27.09.2022. A total number of 19 sites Ac.0.02 cts each were identified as levelled and developed for construction activities and the same were restored to original level by removing the earth and made good for free flow of surplus water through the Nalla so that further encroachment could be prevented. The local authorities have removed the water hyacinth (Weed) in two times during this year.

I submit herewith the copies of the reports of the District Panchayat Officer, Kakinada and the Tahsildar, Tallarevu along with the Photographs showing the status of the Nalla before eviction of the encroachments, during the removal of the encroachments and after clearing the encroachments for kind perusal.

This is submitted for kind information.

Signed at Kakinada on this the 4th day of November, 2023.


Collector & District Magistrate
Kakinada District, Kakinada
 Collector
 Kakinada District, Kakinada

From
Sri S. Pothuraju,
Tahsildar,
Tallarevu.

To
The District Collector,
Kakinada District,
Kakinada.

Madam,

Sub: National Green Tribunal- OA No 89/2020 filed seeking removal of encroachments- Hon'ble NGT ordered for removal of encroachments and restoration of Nalla in Sy.No.125 in Sunkarapalem Village of Tallarevu Mandal - Follow up action-Reg.

Ref: 1. Orders of the Hon'ble NGT in OA No 89/2020, dt 27.9.2022.
2. Collector, Kakinada Ref.L1/132/2022, dated 24.02.2023.
3. Collector, Kakinada Ref.L1/254/2023, dated 17.08.2023.

&&&

Pursuant to the above instructions and to implement the directions of the Hon'ble NGT for removal of encroachments, I submit that my report as submitted below.

1. My predecessor has issued notices for removal of encroachments in the Nalla existed in Sy.No.123 & 125 of Sunkarapalem village of Tallarevu Mandal during March, 2022 and taken up for removal of encroachments and submitted a report for onward submission to the Hon'ble NGT.
2. This Nalla existed in Sy.No.123 & 125 of Sunkarapalem village was arouse out of surplus and drain/ rain water and its flow towards Yanam of Puducherry state. The Nalla initially formed with the residual used water drained from the residential houses of Kanakalapeta village of Yanam of Puducherry state and passed through the Sy.No.123 & 125 of Sunkarapalem and entered into Yanam town. Hence it is a local drain. Since the drain formed at Sunkarapalem and flowing towards Yanam water hyacinth (weed) is formed regularly within 30 to 45 days from its removal and in rainy season it is usually reformed within 20 days only from the date of removal. The Panchayat authorities have removed the water hyacinth during 2023 in two times soon after receipt of orders from the Hon'ble NGT.
3. Regarding removal of encroachments my predecessor has removed 130 coconut trees on the western side of the existing Yanam - Draksharama road during June 2022 ie., prior to receipt of orders of Hon'ble NGT.
4. Subsequently pursuant to the orders of the Hon'ble NGT, the Panchayat Secretary, Sunkarapalem has taken up removal of encroachments and we have given all necessary assistance from Revenue and survey officials to identify quantum of encroachments in the nalla and in our presence, the Panchayat authorities have removed 45 coconut trees existing in the Nalla on the eastern side of the existing Yanam- Draksharama road.
5. We have also identified 19 encroachers who occupied the Nalla land @ Ac. 0.02 cts each leveled the land and constructed bathrooms etc., and also grown Coconut trees. A total number of 15 bathrooms and one shed with iron sheets along with the coconut trees (45) mentioned above were removed during August 2023. The developments made by the encroachers to level the lands were removed and the lands brought into the original level for preserving the surplus, drain/rain water to avoid further encroachments in the Nalla.

:: 2 ::

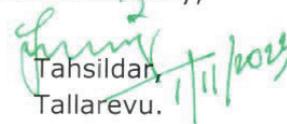
6. A total number of 22 RCC buildings with permanent residence are available and still to be removed. These are residential houses constructed by the BPL families who have taken possession certificates from the Revenue authorities and housing loans from the AP State Housing Corporation Limited. These individuals have represented that they have constructed houses 20 years back and residing with families and they have got assessment from the Gram Panchayat and electrical connections and that they have taken possession certificates from the then Revenue authorities for the extents occupied by them by constructing dwelling units. They requested to continue them and that they will suffer a lot to procure sites and construct houses if the present houses are demolished as they have constructed the same with housing loans.
7. All these 22 individuals who have permanent houses, belong to BPL and come under ST, SC and BC category and eking out their livelihood with coolie and labour works at Yanam and residing in these encroached residential houses. They finally requested to continue in the present structure and that they will take up the responsibility of removing the water hyacinth (weed) periodically and will form permanent bund on either sides of the Nalla for free flow of the drain water through the Nalla
8. Since all these encroachers are come under BPL category and provided with water taps, electrical connections and connectivity with CC roads, we have offered alternate sites at Gadimoga Panchayat to these encroachers. But, the land offered to them is low lying and is to be leveled up to 5 feet to take up construction and the leveling is held up for want of funds from the Government.

In view of the above, I finally submit that my predecessor have removed 130 coconut trees prior to receipt of orders from the Hon'ble NGT and recently we along with Panchayat authorities have removed 45 coconut trees and 15 bathrooms and one shed with iron sheets in the month of August, 2023. A total number of 22 permanent residential structures are still to be removed and these individuals were provided house sites at Gadimoga Village of Tallarevu Mandal and the land is yet to be leveled for occupation of these individuals as submitted above.

I submit herewith the photographs and videos taken in the subject lands prior to removal of structures, during removal and after removal of structures on receipt of orders from the Hon'ble NGT for kind perusal.

This is submitted for kind information.

Yours faithfully,


Tahsildar,
Tallarevu.

Copy submitted to the Revenue Divisional Officer, Kakinada for information.

Photos of Nallah in Survey No.123, 125 in Sunkarapalem Village of Tallarevu Mandal, Kakinada District.

Before eviction of encroachments





DURING EVICTION OF ENCROACHEMNTS







AFTER EVICTION OF ENCROACHMENTS







Ref.1/2023, dated 02.11.2023

Gram Panchayat, Sunkarapalem

From
Smt. B.Jyothi Sudha,
Panchayat Secretary,
Sunkarapalem Gram Panchayat,
Tallarevu Mandal

To
The District Gram Panchayat Officer,
Kakinada

Sir,

Sub: National Green Tribunal- OA No 89/2020 filed seeking removal of encroachments- Hon'ble NGT ordered for removal of encroachments and restoration of Nallah in Sy.No.125 in Sunkarapalem village of Tallarevu Mandal- Follow up action-Reg.

Ref: 1. Orders of the Hon'ble NGT in OA No 89/2020, dated 27.09.2022.
2. Collector, Kakinada Ref.L1/132/2022, dated 24.02.2023.
3. Collector, Kakinada Ref.L1/254/2023, dated 17.08.2023.

&&&

Pursuant to the above instructions and to implement the directions of the Hon'ble NGT for removal of encroachments, my predecessor has asked the Tahsildar, Tallarevu for survey and identification of encroachments accordingly eviction of encroachments have been taken up in the Nallah existed in Sy.No. 123 & 125 of Sunkarapalem village of TallarevuMandal. In this regard I submit the following report on removal of encroachments.

1. This Nallah existed in Sy.No.123 & 125 of Sunkarapalem village was arouse out of surplus and drain/ rain water and its flow towards Yanam of Puducherry state. The Nallah initially formed with the residual used water drained from the residential houses of Kanakalapeta village of Yanam of Puducherry state and passed through the Sy.No.123& 125 of Sunkarapalem and entered into Yanam town. Hence it is a local drain. Since the drain formed at Sunkarapalem and flowing towards Yanam water hyacinth (weed) is formed regularly and it will be difficult and expensive to remove it regularly because an amount of Rs.97,000/- was exclusively spent for removal of water hyacinth and the same was reformed within 30 to 45 days. In rainy season it is usually reformed within 20 days only. Our annual income of the Panchayat is below Rs.10.00 lakhs and the expenses for the Panchayat is around Rs. 11.5 lakhs per annum and they would be deficit and we used to meet expenses in advance anticipating income for the next year. Therefore we could not spare the budget of Rs.1.00 lakh every month exclusively for removal of weed. However we have removed the water hyacinth during 2023 in two times.
2. Regarding removal of encroachments we have removed 130 coconut trees on the western side of the existing Yanam-Draksharama road during June 2022 prior to receipt of orders of Hon'ble NGT.
3. Subsequently pursuant to the orders of the Hon'ble NGT, we have taken up removal of encroachments by taking the assistance of Revenue and survey authorities and we have removed 45 coconut trees existing in the Nallah on the eastern side of the existing Yanam- Draksharama road.

4. We have also identified 19 encroachers who occupied the Nallah land @ Ac. 0.02 cts each leveled the land and constructed bathrooms etc., and also grown CC trees. A total number of 15 bathrooms and one shed with iron sheets along with the coconut trees (45) mentioned above were removed during August 2023. The developments made by the encroachers to level the lands were removed and the lands brought into the original level for preserving the surplus, drain/rain water to avoid further encroachments in the Nallah.
5. A total number of 22 RCC buildings with permanent residence are available and these residential houses constructed by the BPL families who have taken possession certificates from the Revenue authorities and housing loans from the AP State Housing Corporation Limited. These individuals have represented that they have constructed houses 20 years back and residing with families and they have got assessment from the Gram Panchayat and electrical connections and that they have taken possession certificates from the then Revenue authorities for the extents occupied by them by constructing dwelling units. They requested to continue them and that they will suffer a lot to procure sites and construct houses if the present houses are demolished as they have constructed the same with housing loans.
6. All these 22 individuals who have permanent houses belongs to BPL and come under ST, SC and BC category and eking out their livelihood with coolie and labour works at Yanam and residing in these encroached residential houses.
7. All these encroachers are provided with water taps, electrical connections and formed with CC roads connecting to Sunkarapalem main village.
8. All these 22 encroachers who have permanent houses have finally requested that they will take up the responsibility of removing the water hyacinth (weed) and will form permanent bund on either sides of the Nallah for free flow of the drain water through the Nallah.

In view of the above, I submit that alternate sites and housing has to be provided to these individuals for removal of the encroachments forcibly as they come under BPL category.

In this regard, I also submit that to implement the Solid Waste Management and liquid waste management to avoid discharge of untreated sewage into the Nalla, the same could not be taken up for want of availability of land. The same could be taken up after procuring land.

This is submitted for kind information.

Yours faithfully

Jyothi Sudha

Panchayat Secretary
Sunkarapalem Gram Panchayat
Tallarevu Mandal
SUNKARAPALEM
Tallarevu Mandal

Copy submitted to the Collector, Kakinada.

From
Smt. K. Bharathi Soujanya, M.B.A,
District Panchayat Officer,
Kakinada District, Kakinada.

To
The District Collector,
Kakinada District,
Kakinada.

e.File No.30372/2023-A2, dated 03.11.2023

Madam,

Sub: National Green Tribunal- OA No 89/2020 filed seeking removal of encroachments- Hon'ble NGT ordered for removal of encroachments and restoration of Nalla in Sy.No.125 in Sunkarapalem village of Tallarevu Mandal- Follow up action- Report submitted - Reg.

Ref: 1. Orders of the Hon'ble NGT in OA No 89/2020, dated 27.09.22.
2. Collector, Kakinada Ref.L1/132/2022, dated 24.02.2023.
3. Collector, Kakinada Ref.L1/254/2023, dated 17.08.2023.
4. Panchayat Secretary, Sunkarapalem ref.1/2023, dt 02.11.23.
5. Lr.Roc.No.450/2023-A3, Dt:02.11.2023 of the Divisional Panchayat Officer, Kakinada.

&&&

I invite kind attention to the references cited.

Pursuant to the directions of the Hon'ble NGT for removal of encroachments in the Nalla existed in Sy.No. 123 & 125 of Sunkarapalem village of Tallarevu Mandal, the Divisional Panchayat Officer, Kakinada has submitted her report in the reference 5th cited which is briefed as follows.

1. The Nalla existed in Sy.No.123 & 125 of Sunkarapalem village was arose and formed with surplus and drain/ rain water discharged by the local residents from the residential houses of Kanakalapeta village of Yanam of Puducherry state and passed through the Sy.No.123 & 125 of Sunkarapalem and entered into Yanam town. Hence it is a local drain. Since the drain formed at Sunkarapalem and flowing towards Yanam water hyacinth (weed) is formed regularly and it will be difficult for the Gram Panchayat to remove it regularly because an amount of Rs.97,000/- was exclusively spent for removal of water hyacinth and the same was used to reform within 30 to 45 days. In rainy season it is usually reformed within 20 days only. The annual income of the Panchayat is below Rs.10.00 lakhs and the expenses for the Panchayat is around Rs.11.5 lakhs per annum and there would be deficit budget and they used to meet expenses in advance anticipating income for the next year. Therefore they could not spare the budget of Rs.1.00 lakh every month exclusively for removal of weed. However the removal of the water hyacinth during 2023 is under process.

2. Regarding removal of encroachments they have removed 130 coconut trees on the western side of the existing Yanam- Draksharama road during June 2022 prior to receipt of orders of Hon'ble NGT.
3. Subsequently pursuant to the orders of the Hon'ble NGT, they have taken up removal of encroachments by taking the assistance of Revenue and survey authorities and they have removed 45 coconut trees existing in the Nalla on the eastern side of the existing Yanam- Draksharama road.
4. The Panchayat have also identified 19 encroachers who occupied the Nalla land @ Ac. 0.02 cts each leveled the land and constructed bathrooms etc., and also grown CC trees. A total number of 15 bathrooms and one shed with iron sheets along with the coconut trees (45) mentioned above were removed during August 2023. The developments made by the encroachers to level the lands were removed and the lands brought into the original level for preserving the surplus, drain/rain water to avoid further encroachments in the Nalla.
5. A total number of 22 RCC buildings with permanent residence are available and these residential houses constructed by the BPL families who have taken possession certificates from the Revenue authorities and housing loans from the AP State Housing Corporation Limited. These individuals have represented that they have constructed houses 20 years back and residing with families and they have got assessment from the Gram Panchayat and electrical connections and that they have taken possession certificates from the then Revenue authorities for the extents occupied by them by constructing dwelling units. They requested to continue them and that they will suffer a lot to procure sites and construct houses if the present houses are demolished as they have constructed the same with housing loans.
6. All these 22 individuals who have permanent houses belongs to BPL and come under ST, SC and BC category and eking out their livelihood with coolie and labour works at Yanam and residing in these encroached residential houses.
7. All these encroachers are provided with water taps, electrical connections and formed with CC roads connecting to Sunkarapalem main village.
8. All these 22 encroachers who have permanent houses have finally requested that they will take up the responsibility of removing the water hyacinth (weed) and will form permanent bund on either sides of the Nalla for free flow of the drain water through the Nalla.

-- 3rd --

In view of the above, I submit that alternate sites and housing has to be provided to these individuals for removal of the encroachments forcibly as they come under BPL category.

In this regard, I also submit that to implement the Solid Waste Management and liquid waste management to avoid discharge of untreated sewage into the Nalla, the same could not be taken up for want of availability of land.

I have instructed the Panchayat Secretary, Sunkarapalem to identify vacant land for Solid Waste Management and liquid waste management and propose through the Extension Officer, PR & RD, Tallarevu. This item could be taken up after procuring land.

This is submitted for kind information and onwards submission to the Hon'ble NGT.

Encl:- Copy of Ref.4th & 5th

Yours faithfully


District Panchayat Officer,
Kakinada District, Kakinada.


03/11/2023

Copy to the Extension Officer, PR & RD, Tallarevu with a direction to submit proposals for Solid Waste Management and liquid waste management programme expeditiously duly identifying the land.

Copy to the MPDO, Tallarevu with a similar request.

Copy to the Panchayat Secretary, Sunkarapalem.

PANCHAYAT RAJ DEPARTMENT
OFFICE OF THE DIVISIONAL PANCHAYAT OFFICER, KAKINADA

From
Smt T. Annamani
Divisional Panchayat Officer
Kakinada.

To
The District Panchayat Officer,
Kakinada District, Kakinada.

Roc. No.450/2023-A3, dated 02.11.2023

Madam,

Sub: National Green Tribunal- OA No 89/2020 filed seeking removal of encroachments- Hon'ble NGT ordered for removal of encroachments and restoration of Nalla in Sy.No.125 in Sunkarapalem village of Tallarevu Mandal- Follow up action-Reg.

Ref: 1. Orders of the Hon'ble NGT in OA No 89/2020, dated 27.09.22.
2. Memo e.file No.30372/2023-A2, Dt.10.10.2023 of the District Panchayat Officer, Kakinada.
3. Ref.1/2023, dt 02.11.2023 of the Panchayat Secretary, Sunkarapalem.

I invite your attention to the references cited.

Pursuant to the directions of the Hon'ble NGT for removal of encroachments in the Nalla existed in Sy.No. 123 & 125 of Sunkarapalem village of Tallarevu Mandal, the Panchayat Secretary, Sunkarapalem has submitted her report in the reference 3rd cited which is briefed as follows.

1. The Nalla existed in Sy.No.123 & 125 of Sunkarapalem village was aroise and formed with surplus and drain/ rain water discharged by the local residents from the residential houses of Kanakalapeta village of Yanam of Puducherry state and passed through the Sy.No.123& 125 of Sunkarapalem and entered into Yanam town.Hence it is a local drain. Since the drain formed at Sunkarapalem and flowing towards Yanam water hyacinth (weed) is formed regularly and it will be difficult for the Gram panchayat to remove it regularly because an amount of Rs.97,000/- was exclusively spent for removal of water hyacinth and the same was used to reform within 30 to 45 days. In rainy season it is usually reformed within 20 days only.The annual income of the Panchayat is below Rs.10.00 lakhs and the expenses for the Panchayat is around Rs. 11.5 lakhs per annum and there would be deficit budget and they used to meet expenses in advance anticipating income for the next year. Therefore they could not spare the budget of Rs.1.00 lakh every month exclusively for removal of weed. However they have removed the water hyacinth during 2023 in two times.
2. Regarding removal of encroachments they have removed 130 coconut trees on the western side of the existing Yanam- Draksharama road during June 2022 prior to receipt of orders of Hon'ble NGT.
3. Subsequently pursuant to the orders of the Hon'ble NGT, they have taken up removal of encroachments by taking the assistance of Revenue and survey authorities and they have removed 45 coconut trees existing in the Nalla on the eastern side of the existing Yanam- Draksharama road.

4. The Panchayat have also identified 19 encroachers who occupied the Nalla land @ Ac. 0.02 cts each leveled the land and constructed bathrooms etc., and also grown CC trees. A total number of 15 bathrooms and one shed with iron sheets along with the coconut trees (45) mentioned above were removed during August 2023. The developments made by the encroachers to level the lands were removed and the lands brought into the original level for preserving the surplus, drain/rain waterto avoid further encroachments in the Nalla.
5. A total number of 22 RCC buildings with permanent residence are available and these residential houses constructed by the BPL families who have taken possession certificates from the Revenue authorities and housing loans from the AP State Housing Corporation Limited. These individuals have represented that they have constructed houses 20 years back and residing with families and they have got assessment from the Gram Panchayat and electrical connections and that they have taken possession certificates from the then Revenue authorities for the extents occupied by them by constructing dwelling units. They requested to continue them and that they will suffer a lot to procure sites and construct houses if the present houses are demolished as they have constructed the same with housing loans.
6. All these 22 individuals who have permanent houses belongs to BPL and come under ST, SC and BC category and eking out their livelihood with coolie and labour works at Yanam and residing in these encroached residential houses.
7. All these encroachers are provided with water taps, electrical connections and formed with CC roads connecting to Sunkarapalem main village.
8. All these 22 encroachers who have permanent houses have finally requested that they will take up the responsibility of removing the water hyacinth (weed) and will form permanent bund on either sides of the Nalla for free flow of the drain water through the Nalla.

The Panchayat Secretary further submitted that alternate sites and housing has to be provided to these individuals for removal of the encroachments forcibly as they come under BPL category and also stated that to implement the Solid Waste Management and liquid waste management to avoid discharge of untreated sewage into the Nalla, the same could not be taken up for want of availability of land.

In view of the above I submit that instructions may be issued to the Panchayat Secretary, Sunkarapalem&Extension Officer, PR & RD, Tallarevuto identify vacant land for Solid Waste Management and liquid waste management and propose. This item could be taken up after procuring land.

This is submitted for kind information.

Encl :Ref.3rd cited

Yours faithfully


Divisional Panchayat Officer,
Kakinada

msk
02/11/2023